

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 13th August, 1953

The House met at a Quarter Past
Eight of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

ANDHRA STATE BILL

PRESENTATION OF PETITIONS

Shri Sivamaurthi Swami (Kush-
tagi): I beg to present to this House
two petitions, one signed by eight peti-
tioners on behalf of the Karnatak
Action Committee and the other sign-
ed by 203 petitioners on behalf of the
public regarding the Andhra State
Bill, 1953.

ANDHRA STATE BILL

The Minister of Home Affairs, and
States (Dr. Katju): I beg to move:

"That the Bill to provide for the
formation of the State of Andhra,
the increasing of the area of the
State of Mysore and the diminish-
ing of the area of the State of
Madras, and for matters connect-
ed therewith, be taken into consi-
deration."

This is a very important matter and,
in many ways, this is a day of historic

330 P.S.D.

726

significance. The House is familiar
with the past background of this Bill.
It goes back to 1917 when the people
residing in Andhra Desh put forward
their claim for a separate province.
From that year onwards this matter
has been constantly under discussion
in one way or another. Many com-
mittees appointed by the Congress
Working Committee, several com-
mittees appointed by the Government
of India and one committee appointed
by the Madras Government itself, have
gone into this matter. I do not pro-
pose to tire the House by going into
the past history, but in December last
the Prime Minister made a statement
on the floor of the House in which he
announced that Government had
decided to form a new State and pro-
posed to appoint Chief Justice Wan-
choo for investigation into many
matters, particularly financial impli-
cations. That report was submitted
on the 7th February 1953. I should
like to take this opportunity of ex-
pressing our deep appreciation to
Chief Justice Wanchoo and later to an-
other learned Judge, Chief Justice
Misra of the Hyderabad High Court,
for the very expeditious work that
they did and for the very considerable
pains that they devoted over the
matter.

On the 25th March 1953, the Prime
Minister communicated the Govern-
ment of India's decisions upon Chief
Justice Wanchoo's report and it is
mainly upon those decisions that this
Bill has been formulated. In between
there was, as the House knows, some
controversy about one particular taluk
of the Bellary district, which is called